

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
23-04-2024 AT 10:30 AM**

**CP (IB) No. 193/95/HDB/2023  
AND  
IA (IBC) 244/2024 in CP (IB) No. 193/95/HDB/2023  
u/s. 95 of IBC, 2016**

**IN THE MATTER OF:**

Bank of Baroda

**...Petitioner**

**AND**

Mr. P Venkateswara and  
M/s. Kanakadhara Ventures Private Limited

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**O R D E R**

**CP (IB) No. 193/95/HDB/2023**

Call on 06.05.2024 for hearing on the report. However, subject to serving a copy of the report on the personal guarantor.

**IA (IBC) 244/2024**

Learned Counsel Ms Aishwarya, for Financial Creditor present through Video Conference.

Resolution Professional called absent.

Report not taken on file as there is no representation and also no information on whether or not a copy of the same is served on the Personal Guarantor. Resolution Professional shall attend the next hearing date and explain why he is not pursuing the matter diligently.

Later Mr Zitendra Rao Resolution Professional present through Video Conference.

Learned Counsel Mr Abhinav Hansaraman, for Personal Guarantor present through Video Conference.

Report taken on record. Accordingly, **this application is allowed and disposed of.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**